

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 1830
TO BE ANSWERED ON AUGUST 04, 2021

REGULARISATION OF COLONIES IN DELHI

NO. 1830. SHRI ABDUL WAHAB:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the number of unauthorised colonies in Delhi that have been regularised after the recent enactment of National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Act ; and
- (b) the details thereof?

ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)

(a)&(b): PM-UDAY (Prime Mantri Unauthorized Colonies in Delhi Awas Adhikar Yojana) Scheme was launched by Government in October, 2019, to confer/ recognise the ownership or mortgage/ transfer rights to the residents of 1,731 Unauthorized Colonies in Delhi. The scheme allows registration of properties at nominal rates by recognising General Power of Attorney (GPA) , Will, Agreement to Sell, Possession Letter and any other documents including documents evidencing payment of consideration held by residents of unauthorised colonies. So far 7,576 conveyance deeds and authorisation slips have been issued.
